

- (vii) Frequent visit to the border by unit Commandants and senior officers to supervise effective domination of the border.
- (viii) Better coordination with Border Guards Bangladesh including simultaneous coordinated patrol in these areas.

Non-filing of annual returns by NGOs

*199. SHRI SANJAY RAUT : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether over 17,700 Non-Governmental Organisations (NGOs) receiving foreign funds have not filed their annual returns for the year 2011-12 with the Ministry under the Foreign Contributions Regulation Act (FCRA), if so, the details thereof;

(b) how many NGOs have registered themselves under FCRA and how much foreign funds each NGO has received; and

(c) what strict action the Ministry is mulling against defaulting NGOs and to cancel their FCRA licence?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH) : (a) As per record available in Ministry total 16756 NGOs have not filed their annual returns for the year 2011-2012 so far. State-wise details are given in Statement-I (*See* below).

(b) Total number of NGOs registered under FCRA, as on date are 41844. During year 2011-2012 Rs. 11548.28 crores was received by registered NGOs. State-wise figure of foreign funds received during the block year 2011-2012 is given in Statement-II (*See* below).

(c) As per section 18 of FCRA 2010, all Associations are required to submit annual returns. Associations, whose annual returns in the prescribed proforma are not received within the stipulated time period, are asked to furnish their returns along with the proof of submission. Those associations who are found to have not filed the annual return within the stipulated time period are asked to submit the same along with penalty of compounding the offence of non furnishing the return as per Government of India Notification SO 1070 E dated 26.04.2013. Registration can be

cancelled for violation of any of the provisions of the Act or Rule or order made thereunder.

Statement-I

State-wise details of FC-6 Returns not filed by NGOs for the year 2011-2012

Sl.No.	State/Union Territory	Total Number of Associations
1.	Andaman and Nicobar Islands	10
2.	Andhra Pradesh	2373
3.	Arunachal Pradesh	41
4.	Assam	195
5.	Bihar	1026
6.	Chandigarh	22
7.	Chhattisgarh	79
8.	Dadra and Nagar Haveli	4
9.	Daman and Diu	1
10.	Delhi	646
11.	Goa	89
12.	Gujarat	654
13.	Haryana	127
14.	Himachal Pradesh	78
15.	Jammu and Kashmir	58
16.	Jharkhand	248
17.	Karnataka	1195
18.	Kerala	755
19.	Madhya Pradesh	324
20.	Maharashtra	1734

Sl.No.	State/Union Territory	Total Number of Associations
21.	Manipur	447
22.	Meghalaya	50
23.	Mizoram	34
24.	Nagaland	99
25.	Odisha	1001
26.	Puducherry	35
27.	Punjab	103
28.	Rajasthan	283
29.	Sikkim	12
30.	Tamil Nadu	1827
31.	Tripura	25
32.	Uttar Pradesh	1820
33.	Uttarakhand	134
34.	West Bengal	1227
TOTAL		16756

Statement-II*State-wise figures of FC-6 Returns Reported List for the block Year: 2011-2012*

Sl.No.	State Name	Foreign Amount (Rs. in crore)
1.	Delhi	2285.75
2.	Tamil Nadu	1704.76
3.	Andhra Pradesh	1258.52
4.	Maharashtra	1107.39
5.	Karnataka	1101.09

Sl.No.	State Name	Foreign Amount (Rs. in crore)
6.	Kerala	1029.51
7.	West Bengal	726.66
8.	Gujarat	384.32
9.	Uttar Pradesh	265.01
10.	Odisha	239.06
11.	Bihar	179.31
12.	Madhya Pradesh	154.74
13.	Rajasthan	145.14
14.	Jharkhand	143.81
15.	Himachal Pradesh	125.18
16.	Assam	120.37
17.	Uttarakhand	119.56
18.	Punjab	102.57
19.	Chhattisgarh	62.69
20.	Meghalaya	52.78
21.	Manipur	46.24
22.	Puducherry	35.76
23.	Jammu and Kashmir	34.15
24.	Nagaland	28.26
25.	Haryana	24.95
26.	Goa	19.04
27.	Chandigarh	12.80
28.	Sikkim	9.57

Sl.No.	State Name	Foreign Amount (Rs. in crore)
29.	Arunachal Pradesh	9.11
30.	Tripura	7.95
31.	Mizoram	5.86
32.	Andaman and Nicobar Islands	4.98
33.	Dadra and Nagar Haveli	1.32
34.	Daman and Diu	0.01
TOTAL		11548.28

ASI Protected Monuments in Odisha

*200. SHRI RABINARAYAN MOHAPATRA : Will the Minister of CULTURE be pleased to state:

(a) the principle/guidelines/criterion for declaring monuments as Archaeological Survey of India (ASI) protected monuments;

(b) whether it is a fact that till now ASI has declared only 78 monuments as ASI protected in Odisha, inspite of large number of monuments and heritage sites;

(c) If so, whether there is any proposal to increase the number of such monuments which deserve to be declared as centrally protected monuments; and

(d) if so, the details thereof?

THE MINISTER OF CULTURE (SHRIMATI CHANDRESH KUMARI KATOCH) : (a) As per section 4 of the Ancient Monuments and Archaeological Sites and Remains Act, 1958, ancient monuments or archaeological sites and remains, as the case may be, which are of historical, archaeological or artistic interest, and have been in existence for not less than 100 years, may be declared by the Central Government as of national importance.

(b) Yes, it is a fact that there are 78 monuments protected in Odisha by Archaeological Survey of India under the provision of Ancient Monuments and Archaeological Sites and Remains Act, 1958.